

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 27

IA 4959/2023

IA 5023/2023 C.P. (IB)/1137(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA**

Vs.

JYOTI STRUCTURES LTD

Sec. 7, 33(1)(b)(i) to (iii) r/w Sec 33(3) and 60(5) of Insolvency and Bankruptcy Code, 2016.

ORDER

IA 4959/2023

1. Adv. Gaurav Joshi i/b Malhar Bhatt Malik and Adv. Mustafa Doctor and Ankit Lohia is present for petitioner. Adv. Mr. Animesh Bisht a/w Mr. Aniruddha Gambhir is present for respondent.
2. Heard counsel for Corporate Debtor, Investor and Lenders. Arguments are complete.
3. Parties shall be at liberty to place on record written notice for arguments within one week.
4. List the matter for further hearing on **11.07.2024**.

IA 5023/2023

1. Adv. Gaurav Joshi i/b Malhar Bhatt Malik and Adv. Mustafa Doctor and Ankit Lohia is present for petitioner. Adv. Mr. Animesh Bisht a/w Mr. Aniruddha Gambhir is present for respondent.
2. Heard counsel for Corporate Debtor, Investor and Lenders. Arguments are complete.
3. Parties shall be at liberty to place on record written notice for arguments.
4. The written notice for arguments will be filed within one week.
5. List the matter for further hearing on **11.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Prajakta